

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PERCEPT LIVE PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	PERCEPT LIVE PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	24-09-2009
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U74990MH2009PTC196041
5.	Address of the Registered Officeand Principal Office (if any) of Corporate Debtor	Registered Office:P2, Level 04, Percept House, Raghuvanshi Estate, 11/12 S.B. Marg, Lower Parel Mumbai Mumbai City Maharashtra 400013
6.	Insolvency commencement date in respect of Corporate Debtor	17-03-2023 (The Order Dated 17-03-2023 was communicated to IRP on 18-03-2023)
7.	Estimated date of closure of insolvency resolution process	13-09-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Devesh Ranjan Mishra Registration No:- IBBI/IPA-001/IP-P02470/2021-2022/13804
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:602, Ankita CHS, SVP Nagar,Lokhandwala, Andheri-West, Near Jankidevi Public School, Mumbai Suburban, Maharashtra 400053 Email id:-ca.devesh@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address: - A-402 Suashish IT Park, Dattapada Road, Borivali (East), Mumbai -400066. Email id:- cirp.percept@gmail.com
11.	Last date for submission of claims	31-03-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PERCEPT LIVE PRIVATE LIMITED** on 17-03-2023 vide order in C.P. 1294/IB/ MB/ 2022.

The creditors of **PERCEPT LIVE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **31 st March, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date :20th March 2023

Place :Mumbai

Name and Signature of Interim Resolution Professional  
Mr. Devesh Ranjan Mishra  
IRP of PERCEPT LIVE PRIVATE LIMITED

Published  
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Time (Engl  
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